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Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Indirect Taxes and Customs

**Notification**

**No. 70 /2018-Customs (NT)**

New Delhi, dated 3 August, 2018

G.S.R \_\_\_(E). — In exercise of powers conferred under sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (Act 52 of 1962), the Central Board of Indirect Taxes and Customs hereby appoints the officers mentioned in column (1) of the Table below as officer of Customs and assigns the said officers of Customs to function as Commissioner of Customs (Appeals), as specified in column (2) subject to such condition mentioned in column (3) of the said Table.

**Table**

Officer	Jurisdiction	Condition
(1)	(2)	(3)
(i) Commissioner of Central Excise and Central Tax, Aizawl;	Commissioner of Customs (Appeals), Kolkata as specified in notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 92/2017-Customs (N.T.), dated the 28 <sup>th</sup> September, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), <i>vide</i> number G.S.R. 1210(E), dated the 29 <sup>th</sup> September, 2017.	The cases relating to appeals, as may be assigned by an order of the Principal Chief Commissioner or the Chief Commissioner of Customs, Kolkata, filed on or before 31 <sup>st</sup> July, 2018 with the Commissioners of Customs (Appeals) Kolkata.
(ii) Commissioner of Central Excise and Central Tax, Dimapur;		
(iii) Commissioner of Central Excise and Central Tax, Imphal.		

[F. No. 437/48/2014–CusIV]



(Zubair Riaz)  
Director (Customs)